

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 65/MP/2025 along with IA No. 121/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 07.04.2022 between ReNew Surya Aayan Private Limited and Solar Energy Corporation of India Limited.

Petitioner : ReNew Surya Aayan Private Limited (RSAPL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, RSAPL
Ms. Ashabari Thakur, Advocate, RSAPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Priyanshu Tyagi, Advocate, KSEBL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that though the parties are engaged in the reconciliation exercise in regard to the Petitioner's Change in Law claims, the said exercise has been ongoing for more than a year since its commencement in January 2025. The learned counsel submitted that the matter was last listed on 16.4.2026 and no queries were raised by the Respondents thereafter; however, in June 2026, the Respondent, SECI, raised a series of queries, to which the Petitioner is furnishing its responses. The learned counsel, accordingly, urged that the Respondent, SECI, be directed to indicate the expected timeline for completion of the reconciliation exercise.

2. The learned counsel for the Respondent, SECI, submitted that the reconciliation exercise pertaining to the Petitioner's Change in Law claims is underway, and on 5.6.2026,



a joint meeting was also held among the parties, including the end Procurer, KSEBL, in this regard.

3. The learned counsel for the Respondent, KSEBL, also confirmed that the parties had a joint meeting on 5.6.2026, and certain additional documents have also been sought from the Petitioner thereafter. The learned counsel further submitted that since the documents furnished are quite voluminous, their examination is taking some time, and the parties will place on record the outcome of the reconciliation after its completion. The learned counsel further prayed for 2 weeks' time to file its reply in the matter.

4. Opposing the request of the Respondent, KSEBL, the learned counsel for the Petitioner submitted that KSEBL has already been granted adequate opportunities to file its reply, including a last opportunity *vide* the Record of Proceedings dated 10.2.2026. Thus, its right to file a reply ought to be treated as closed.

5. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondent, KSEB, a week's time to file its reply as a final opportunity, failing which its right to file a reply shall be treated as closed. The Petitioner may also file its rejoinder, if any, within two weeks thereafter. The parties were also permitted to file the outcome of their reconciliation exercise, if any, before the next hearing date.

6. The Petition, along with IA, will be listed for hearing on **6.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)